

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 181 of 2023 (SZ)

[Earlier O.A No. 44 of 2021 (PB)]

In the matter of:

Tribunal on its own motion SUO MOTU

Based on the news item published in “The News

Indian Express dated 12.02.2021. titled

“At least 19 dead in Virudhunagar

firecracker factory blast, more than 30 injured”.

And

Union of India,

MoEF & CC, New Delhi and Others

...Respondent(s)

INDEX

S. No.	Date	Description	Page No.
1.	30.05.2024	Report filed by The District Collector, Virudhunagar – 2 nd Respondent	1 – 8
2.	07.04.2021	G. O No. 443	9 - 11

(**Note:** The page numbers are at the top center of every page)



Through

Dr. D. Shanmuganathan

Standing Counsel for Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

Date: 30.05.2024

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.181 of 2023 (SZ)

IN THE MATTER OF:

In re: News item published in The News Indian Express dated 12.02.2021 titled "At least 19 dead in Virudhunagar firecracker factory blast, more than 30 injured"

Versus

State of Tamil Nadu, Represented by District Collector Virudhunagar

....Respondents

STATUS REPORT FILED BY THE STATE OF TAMIL NADU,
REPRESENTED BY DISTRICT MAGISTRATE / DISTRICT COLLECTOR,
VIRUDHUNAGAR
RESPONDENT

I, Dr.V.P.Jeyaseelan, S/o V.Palanisamy, aged about 36 years, presently working as District Collector, Virudhunagar District files the report as follows.

1. In Virudhunagar District, Vembakottai Taluk, Achankulam Village, a fire accident occurred on 12.02.2021 at M/s.Sree Mariammal Fireworks. In this accident, 19 persons died, and 30 persons were injured. In this regard, the National Green Tribunal filed Suo Motu Case No. 44/2021. A committee headed by The Hon'ble Justice Mr.Kannan was formed to investigate the accident. The committee inspected the accident site on 26.02.2021 and subsequently filed a report before the National Green Tribunal.

Based on the committee's report, the National Green Tribunal passed the following order,

"The Tamil Nadu Government should settle the compensation amount to the victims families through the District Administration within one month from the date of judgement as follows,

- Rs. 20,00,000/- for the families of deceased persons,
- Rs. 15,00,000/- for persons with injuries above 50%,
- Rs. 10,00,000/- for persons with injuries between 25% and 50%,
- Rs. 5,00,000/- for persons with injuries between 5% and 25%,
- Rs. 2,00,000/- for persons with minor injuries.

If any compensation amount already given should be deducted to above compensation amount".

2. It is respectfully submitted that the District Administration has filed an Appeal in the Supreme Court, Delhi, on behalf of the Tamil Nadu Government, [Supreme Court CA Case No. 244/2024 against the above NGT judgment].

3. It is respectfully submitted that the Hon'ble Supreme Court has passed the following order as on 09.01.2024.

The impugned order of the National Green Tribunal (for short "the Tribunal") has been passed after two orders remand by this court. The first remand was on an appeal preferred by the Tamil Nadu Fireworks and Amorges Manufacturers' Association and the second remand was on an appeal preferred by the present appellant State of Tamilnadu. In paragraph 21 of the judgement and order dated 18th April, 2023 passed by this court in Civil Appeal No.2963 of 2022 preferred by the state, the appellant was specifically directed to appear before the Tribunal on 16th may, 2023.

Now, the grievance of learned senior counsel appearing for the appellant is that the Tribunal did not hear the appellant. However, it is not the case made out the appellant caused appearance on the date fixed by this court. Another grievance is made that a copy of the report relied upon by the tribunal was not supplied to the appellant if the grievance was genuine, the appellant would have appeared before the Tribunal on 16th May, 2023 and would have applied for supply of a copy of the report. That was not done. Even assuming that the appellant's advocate was present on 16th may, 2023, it was the duty of the advocate to appear before the Tribunal on all subsequent dates.

4. It is respectfully submitted that, as per the Tamil Nadu government Home (Police -12) department, GO No.443 Dated: 07.04.2021 was allotted the Chief Ministers Relief fund for Rs.3,00,000 to the Kin deceased 21 workers family or legal heirs and also Rs. 1,00,000/- allotted to the injured 32 workers.

5. It is respectfully submitted that, as per the government order, the District Administration settled the amount to the victim's families and injured persons. Among the seriously injured persons, 6 have died during the treatment period. Consequently, the District Administration has requested an additional fund of Rs. 2,00,000(Two lakhs) per person, through this office's letter No. L4/4793/2021, dated 11.07.2022, to the Commissioner of Revenue Administration. The Commissioner of Revenue Administration, in letter No. R.A 5(3)/ 48651/2021, dated 05.08.2022, recommended the same to the Home Department, and the additional funds are awaited from the Government.

6. It is respectfully submitted that, The Central Government allotted the Prime Minister's Relief Fund Rs. 2, 00,000 to the kin of the deceased 26 workers' families or legal heirs and Rs. 50,000 to the injured 26 workers. However, one deceased person, Mr. Nesamani, had no legal heirs, hence the amount was not settled.

7. It is respectfully submitted that, as per the State Government and Central Government allotted for the relief fund to the deceased 26 workers' families or legal heirs and the injured 26 workers, the amount was settled by the District Administration.

The details are as follows.

SRI MARIAMMAL FIREWORKS FACTORY ACCIDENT AS ON 12.02.2021 CM AND PM RELIEF FUND FOR DEATH CASES DETAILS					
S. NO	NAME OF THE DECEASED	NAME AND ADDRESS OF HEIRS RECEIVING RELIEF	CM Relief fund (Rs)	PM Relief fund (Rs)	Total (Rs)
1	KARUPPASAMY	SUNDARARAJ, S/O. KARUPPASAMY, SATTUR	3,00,000	2,00,000	5,00,000
2	KARPAGAVALLI	RAJASEKAR, S/O. MARIAPPAN, SATTUR	3,00,000	2,00,000	5,00,000
3	SELVI	NANDHINI, D/O. BACKIARAJ, SATTUR	3,00,000	2,00,000	5,00,000
4	BACKIARAJ	NANDHINI, D/O. BACKIARAJ, SATTUR	3,00,000	2,00,000	5,00,000
5	RENGARAJ	RAJAMMAL, W/O. RENGARAJ, SATTUR	3,00,000	2,00,000	5,00,000
6	RAVICHANDRAN	KALAVATHI, W/O. RAVICHANDRAN, SATTUR	3,00,000	2,00,000	5,00,000
7	USHA	MUNIASAMY, S/O. CHELLADURAI, SIVAKASI	3,00,000	2,00,000	5,00,000
8	SANKARANARAYANAN	PUSHPAVALLI, W/O. SANKARANARAYANAN, SATTUR	3,00,000	2,00,000	5,00,000
9	POOMARI	1. MARIKANNU, S/O. BOOLAMATHAN 2. KARUPPASAMY, S/O. MARIKANNU 3. MAREESWARAN, S/O. MARIKANNU, SATTUR	3,00,000	2,00,000	5,00,000
10	MALLIGA	SUMATHI, D/O. PONNUSAMY, SATTUR	3,00,000	2,00,000	5,00,000
11	SANGARESWARI	BOSE, S/O. SHANMUGAVEL, SATTUR	3,00,000	2,00,000	5,00,000
12	JEYA	SELVANANTHAM, S/O. PALRAJ, SATTUR	1,00,000	2,00,000	3,00,000
13	KANNAN	RAJAPANDI, S/O. KANNAN, SATTUR	3,00,000	2,00,000	5,00,000

14	DHANALAKSHMI	PERUMAL, S/O. PALANISAMY, SATTUR	3,00,000	2,00,000	5,00,000
15	PANCHAVARNAM	KARUTHAPANDI, S/O. MARIMUTHU, SATTUR	3,00,000	2,00,000	5,00,000
16	GOPAL	MUTHUMARI, W/O. GOPAL, SATTUR	3,00,000	2,00,000	5,00,000
17	VANARAJ	DEVI, W/O. VANARAJ, SATTUR	3,00,000	2,00,000	5,00,000
18	MICHAELRAJ	JAYARANI, W/O. MICHAELRAJ, SATTUR	1,00,000	2,00,000	3,00,000
19	RAJAMMAL	JAYARAJ, S/O. SUNDARAGURUSAMY, SATTUR	1,00,000	2,00,000	3,00,000
20	SANTHANAMARI	KARUPPASAMY, S/O. CHANDRAN, SATTUR	1,00,000	2,00,000	3,00,000
21	PUSHPAM	THANGASAMY, S/O. IYAPPAN, SATTUR	1,00,000	2,00,000	3,00,000
22	KALIAPPAN	RAJESWARI, W/O. KALIAPPAN, VEMBAKOTTAI	1,00,000	2,00,000	3,00,000
23	SANDHIYA	SELVI, W/O. DHANASEELAN, VEMBAKOTTAI	3,00,000	2,00,000	5,00,000
24	CHINNATHAMBI	VIJAYALAKSHMI, W/O. RAJENDRAN, VEMBAKOTTAI	3,00,000	2,00,000	5,00,000
25	THANGALAKSHMI	KRISHNAKUMAR, S/O. PONNUDURAI, VEMBAKOTTAI	3,00,000	2,00,000	5,00,000
26	VAIJAYANTHI	PECHIMUTHU, S/O. KODALINGAM, E.REDDIAPATTI	3,00,000	2,00,000	5,00,000
27	Mrs.NESAMANI, W/o Deva Aasirvadam	There are No legal heirs in deceased person hence the relief fund not settled.	-	-	-
GRAND TOTAL			66,00,000	52,00,000	1,18,00,000

SRI MARIAMMAL FIREWORKS FACTORY ACCIDENT AS ON 12.02.2021 CM and PM RELIEF FUND FOR INJURED CASES DETAILS				
S. NO	NAME AND ADDRESS OF THE INJURED PERSON	CM Relief fund Rs.	PM Relief fund RS	Total Amount Rs.
1	Mrs. VASANTHA, W/O. NATARAJAN, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
2	Selvi. SAKTHEESWARI, D/O. SUNDARARAJ, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000

3	Mrs. MARY, W/O. RAJASEKAR, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
4	MUTHUKUTTY, S/O. KANNAN, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
5	Mrs. BALASUBBU, W/O. VEYILMUTHU, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
6	Mr. VEYILMUTHU, S/O. MADASAMY, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
7	MUTHURAJ, S/O. VEYILMUTHU, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
8	KARTHIGA, W/O. MUTHURAJ, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
9	Mrs. SHANMUGAVADIVU, W/O. UTHIRAKUMAR, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
10	Mr. SUBBURAJ, S/O. RAJU, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
11	Mr. KALIRAJ, S/O. GURUSAMY, SRIRENGAPURAM, SATTUR TALUK	1,00,000	50,000	1,50,000
12	Mr. MUTHUPANDI, S/O. KALIAPPAN, SOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
13	Mr. BRUCELY, S/O. INNASIRAYAR, AMEERPALAYAM, SATTUR TALUK	1,00,000	50,000	1,50,000
14	Mrs. MALAIAMMAL, W/O. NAGARAJ, SATTUR TALUK	1,00,000	50,000	1,50,000
15	VEERALAKSHMI, W/O. MUTHURAJ, PADANTHAL, SATTUR TALUK	1,00,000	50,000	1,50,000
16	Mrs. SOOSAIRATHINAM, W/O. BACKIARAJ, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
17	Mr. BHASKARAN, S/O. THANGAIAH, SATTUR TALUK	1,00,000	50,000	1,50,000
18	Mr. KARUPPASAMY, S/O. PONNUSAMY, PADANTHAL, SATTUR TALUK	1,00,000	50,000	1,50,000
19	CHINNARAJ, S/O. VEYILMUTHU, NADUSOORANKUDI, SATTUR TALUK	1,00,000	50,000	1,50,000
20	ANTONYRAJ, S/O. RAJENDRAN, ANBIN NAGARAM, VEMBAKOTTAI TALUK	1,00,000	50,000	1,50,000
21	YESUPACKIAM, S/O. THANGAMANI, ANBIN NAGARAM, VEMBAKOTTAI TALUK	1,00,000	50,000	1,50,000
22	DEVASAHAYAM, S/O. VEDHAKANI, ANBIN NAGARAM, VEMBAKOTTAI TALUK	1,00,000	50,000	1,50,000
23	JAYARANI, W/O. ANTONYCRUZ, PANAYADIPATTI, VEMBAKOTTAI	1,00,000	50,000	1,50,000

24	SANGARESWARI, W/O. KANDASAMY, ELAYIRAMPANNAI, VEMBAKOTTAI TALUK	1,00,000	50,000	1,50,000
25	KARUPPASAMY, S/O. MURUGAN, KANSAPURAM, WATRAP TALUK	1,00,000	50,000	1,50,000
26	MANIKANDAN, S/O. GANESAN, THAYILPATTI, SIVAKASI TALUK	1,00,000	50,000	1,50,000
Total		26,00,000/-	13,00,000/-	39,00,000/-

8. It is respectfully submitted that, based on the Honorable Supreme Court CA Case No. 244/2024 judgment, dated: 09.01.2024. the District Administration has requested permission from the government to take further action on 06.03.2024. Since the Model Code of Conduct for general Election 2024 came into force from 16.03.2024 we were not able to proceed further.

9. As soon as the funds been allotted by the Government, the District Administration will ensure the same to be distributed victims and their families.

Hence, it is respectfully prayed to the Hon'ble Tribunal to grant two months time for obtaining direction from the Government and to expedite at the earliest.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the Status Report and consider the aforementioned facts of the case and thus render justice.

Date: .05.2024.


**District Magistrate/
 District Collector,
 Virudhunagar.**

VERIFICATION

I, Dr.V.P.Jeyaseelan, S/o V. Palanisamy, aged about 36 years, presently working as District Collector, Virudhunagar District, solemnly affirm that the contents of this report are true to the best of my knowledge based on the records and I have not suppressed any facts.

Date: .05.2024.


30.05.2024 4/4
**District Magistrate/
District Collector,
Virudhunagar.**



73

15345
26/4/21.

சுருக்கம்

முதலமைச்சரின் பொது நிவாரண நிதி - விருதுநகர் மாவட்டம் வெம்பக்கோட்டை வட்டம் அச்சங்குளம் கிராமம் - M/s ஸ்ரீ மாரியம்மாள் பட்டாசு தொழிற்சாலையில் 12.02.2021 அன்று பிற்பகல் 1.30 மணியளவில் ஏற்பட்ட வெடி விபத்தில், சம்பவ இடத்திலேயே உயிரிழந்த நபர்களின் குடும்பத்தினருக்கு தலா ரூ.3,00,000/- மற்றும் படுகாயமடைந்தவருக்கு ரூ.1,00,000/- முதலமைச்சரின் பொது நிவாரண நிதியிலிருந்து நிவாரணத் தொகை வழங்க நிதி ஒப்பளிப்பு செய்து ஆணை வெளியிடப்படுகிறது.

உள் (காவல்-12) துறை

நாள் : 07.04.2021
சார்வரி வருடம்,
பங்குனி திங்கள் 25- ஆம் நாள்,
திருவள்ளூர் ஆண்டு 2052.
படிக்கப்பட்டது:



மாண்புமிகு முதலமைச்சரின் அறிவிக்கை செய்தி குறிப்பு
எண்.34, நாள் 12.02.2021.

- விருதுநகர் மாவட்ட ஆட்சியரின் கடித எண். ந.க.இ4/5570/2021, நாள் 12.02.2021, 17.02.2021 மற்றும் 19.02.2021.

ஆணை:

மாண்புமிகு முதலமைச்சர் அவர்கள் பார்வை 1-ல் படிக்கப்பட்ட 12.02.2021-ம் நாளிட்ட அறிக்கையில், விருதுநகர் மாவட்டம், வெம்பக்கோட்டை வட்டம், அச்சங்குளம் கிராமத்தில் இயங்கி வந்த பட்டாசு தொழிற்சாலையில் 12.02.2021 அன்று ஏற்பட்ட வெடி விபத்தில், பட்டாசு தயாரிக்கும் பணியில் ஈடுபட்டிருந்த 11 நபர்கள் சம்பவ இடத்திலேயே உயிரிழந்தனர் எனவும் மற்றும் மேற்கண்ட வெடி விபத்தில் 36 நபர்கள் காயமடைந்துள்ளதால், இத்துயர சம்பவத்தில் உயிரிழந்த நபர்களின் குடும்பத்தினருக்கு தலா மூன்று இலட்சம் ரூபாயும் மற்றும் காயமடைந்த நபர்களின் குடும்பத்தினருக்கு தலா ஒரு லட்சம் ரூபாயும் முதலமைச்சரின் பொது நிவாரண நிதியிலிருந்து வழங்க ஆணையிட்டுள்ளார்கள்.

2. பார்வை 2-ல் படிக்கப்பட்ட விருதுநகர் மாவட்ட ஆட்சியர் தனது கடிதத்தில், விருதுநகர் மாவட்டம், வெம்பக்கோட்டை வட்டம் அச்சங்குளம் கிராமத்தில் இயங்கி வந்த M/s ஸ்ரீ மாரியம்மாள் பட்டாசு தொழிற்சாலையில் 12.02.2021 அன்று பிற்பகல் 1.30 மணியளவில் வெடிவிபத்து ஏற்பட்டதில் 21 நபர்கள் இறந்துள்ளனர் எனவும் 32 நபர்கள் காயம் அடைந்துள்ளனர் எனவும் தெரிவித்துள்ளார். அதன் விபரம் பின்வருமாறு:-

அட்டவணை - 1

விபத்தில் இறந்தவர்களின் விபரம்

வ.எண்.	பெயர்	வயது
1	செல்வி. சந்தியா, த/பெ.குணசீலன்	20
2	திருமதி.கற்பகவள்ளி, க/பெ.ராஜசேகர்	22
3	திருமதி.நேசமணி, க/பெ.தேவ ஆசிர்வாதம்	32
4	திருமதி.தங்கலட்சுமி, க/பெ. கிருஷ்ணகுமார்	46
5	திருமதி.பஞ்சவர்ணம், க/பெ.மாரிமுத்து	55
6	திரு.பாக்யராஜ், த/பெ.வெயில்முத்து	45
7	திருமதி.செல்வி, க/பெ.பாக்யராஜ்	40

8	திருமதி.தனலட்சுமி, க/பெ.பெருமாள்	45
9	திருமதி.உஷா, க/பெ.முனியசாமி	35
10	திரு.ரவிசந்திரன், த/பெ.கிருஷ்ணசாமி	58
11	திரு.சின்னதம்பி, த/பெ.ராஜேந்திரன்	36
12	திரு.ரங்கராஜ், த/பெ.முனியாண்டி	57
13	திரு.கண்ணன், த/பெ.ராஜரத்தினம்	48
14	திரு.சங்கர நாராயணன், த/பெ.மாரியப்பன்	60
15	திரு.கருப்பசாமி, த/பெ.பெருமாள்	58
16	திரு.கோபால், த/பெ.முனியசாமி	30
17	திருமதி.சங்கரேஸ்வரி, க/பெ.சண்முகவேல்	75
18	திருமதி.மல்லிகா, க/பெ.பொன்னுசாமி	60
19	திருமதி.பூமாரி, க/பெ.மாரிகண்ணன்	54
20	திரு.வனராஜ், த/பெ.ஜெயராஜ்	51
21	திருமதி.வைஜெயந்திமாலா, க/பெ. பேச்சிமுத்து	30

75

அட்டவணை -2

படுகாயம் அடைந்தவர்களின் விபரம்

வ.எண்.	பெயர்	வயது
1	திருமதி.சங்கரேஸ்வரி, க/பெ. கந்தசாமி	60
2	திருமதி.ராஜம்மாள், க/பெ. சுந்தரகுருசாமி	54
3	திருமதி.சந்தனமாரி, க/பெ.கருப்பசாமி	36
4	திருமதி.ஜெயராணி, க/பெ.அந்தோனிக்ரூஸ்	28
5	திரு.சுப்புராஜ், த/பெ.ராஜ்	34
6	திரு.கருப்பசாமி, த/பெ.முருகன்	25
7	திருமதி.வீரலட்சுமி, க/பெ. முத்துராஜ்	40
8	திருமதி.ஜெயா, க/பெ. பால்ராஜ்	30
9	திருமதி.மேரி, க/பெ.ராஜசேகர்	-
10	திருமதி.புஷ்பம், க/பெ. தங்கசாமி	60
11	திருமதி.பாலசுப்பு, க/பெ.வெயில்முத்து	47
12	திரு.முத்துகுட்டி, த/பெ. கண்ணன்	19
13	திரு.முத்துபாண்டி, த/பெ. காளியப்பன்	-
14	திரு.வெயில்முத்து, த/பெ.மாடசாமி	60
15	திருமதி.மாலையம்மாள், க/பெ. நாகராஜ்	46
16	செல்வி. சக்தீஸ்வரி, த/பெ.சுந்தரராஜ்	9
17	திருமதி.வசந்தா, க/பெ.நடராஜன்	45
18	திரு.புருஸ்லி, த/பெ.இன்னாசிராயர்	21
19	திரு.கருப்பசாமி, த/பெ.பொன்னுசாமி	25
20	திரு.பாஸ்கர், த/பெ.தங்கையா	60
21	திரு.காளிராஜ், த/பெ.குருசாமி	38
22	திரு.மைக்கேல் ராஜ், த/பெ.ஏசையா	40
23	திருமதி.சண்முகவடிவு, க/பெ.உத்தரகுமார்	55
24	திருமதி.ஏசு பாக்கியம், க/பெ.தங்கமணி	-
25	திரு.அந்தோணி ராஜ், த/பெ.ராஜேந்திரன்	-
26	திருமதி.சூசைரத்தினம், க/பெ.பாக்யராஜ்	-
27	திரு.தேவசகாயம், த/பெ.வேதகனி	21
28	திரு.காளியப்பன், த/பெ.கருப்பசாமி	30
29	திருமதி.காயத்ரி, க/பெ.முத்துராஜ்	-
30	திரு.முத்துராஜ், த/பெ.வெயில்முத்து	-
31	திரு.மணிகண்டன், த/பெ.கணேசன்	37
32	திரு.சின்னராஜ், த/பெ.வெயில்முத்து	29

3. விருதுநகர் மாவட்ட ஆட்சியரின் பரிந்துரை மற்றும் மாண்புமிகு முதலமைச்சர் அவர்களின் 12.02.2021 நாளிட்ட அறிவிப்பின்படி, விருதுநகர் மாவட்டம், வெம்பக்கோட்டை வட்டம் அச்சங்குளம் கிராமத்தில் இயங்கி வந்த M/s ஸ்ரீ மாரியம்மாள் பட்டாசு தொழிற்சாலையில் 12.02.2021 அன்று ஏற்பட்ட வெடி விபத்தில், உயிரிழந்த மேலே பத்தி-2, அட்டவணை-1ல் குறிப்பிட்டுள்ள 21 நபர்களின் குடும்பத்தினருக்கு தலா மூன்று இலட்சம் வீதம் ரூ.63,00,000/- (ரூபாய் அறுபத்திமூன்று இலட்சம் மட்டும்) மற்றும் அட்டவணை-2ல் குறிப்பிடப்பட்டுள்ள காயமடைந்த 32 நபர்களுக்கு தலா ஒரு இலட்சம் வீதம் ரூ.32,00,000/- (ரூபாய் முப்பத்திரண்டு இலட்சம் மட்டும்) ஆக மொத்தம் ரூ.95,00,000/- (ரூபாய் தொண்ணூற்று ஐந்து இலட்சம் மட்டும்) முதலமைச்சரின் பொது நிவாரண நிதியிலிருந்து நிவாரண உதவியாக வழங்க நிதி ஒப்பளிப்பு செய்து அரசு ஆணையிடுகிறது.

4. அரசு இணைச் செயலாளர் மற்றும் பொருளாளர், நிதி (முதலமைச்சர் பொது நிவாரண நிதி)த் துறை, சென்னை-9 அவர்கள் மேலே பத்தி 3-ல் ஒப்பளிக்கப்பட்டுள்ள தொகை ரூ.95,00,000/- (ரூபாய் தொண்ணூற்று ஐந்து இலட்சம் மட்டும்)-க்கான காசோலையை விருதுநகர் மாவட்ட ஆட்சித்தலைவருக்கு அனுப்பி வைக்குமாறு கேட்டுக் கொள்ளப்படுகிறார்.

5. விருதுநகர் மாவட்ட ஆட்சித் தலைவர், வெடி விபத்தில் உயிரிழந்த குடும்பத்தினருக்கு மேலே பத்தி 3-ல் ஒப்பளிப்பு செய்யப்பட்ட நிவாரணத் தொகையினை காசோலை மூலமாகவோ அல்லது அஞ்சலக சேமிப்பு வங்கிக் கணக்கு மூலமாகவோ உரிய நடைமுறை விதிகளின்படி வழங்கி அவர்களிடமிருந்து வரிவில்லையிட்ட அசல் பற்றுச் சீட்டினைப் பெற்று அதில் வட்டாட்சியர் பதவிக்கு குறையாத அலுவலரின் சான்றொப்பத்துடனும் மற்றும் அலுவலக முத்திரையுடனும் அரசு இணைச் செயலாளர் மற்றும் பொருளாளர், நிதி (முதலமைச்சர் பொது நிவாரண நிதி) துறை, சென்னை-9 அவர்களுக்கு அனுப்பி வைக்குமாறும், மேற்படி தகவலை உள்துறைக்கு தெரியப்படுத்துமாறும் கேட்டுக் கொள்ளப்படுகிறார்.

6. இவ்வாணை நிதித் துறையின் அ.சா.கு.எண்.10298/ முதலமைச்சர் பொது நிவாரண நிதி/2021, நாள் 27.02.2021-ன்படி இசைவு பெற்று வெளியிடப்படுகிறது.

(ஆளுநரின் ஆணைப்படி)

எஸ்.கே.பிரபாகர்
அரசு கூடுதல் தலைமைச் செயலாளர்

பெறுநர்

அரசு இணைச் செயலாளர் மற்றும் பொருளாளர்,
நிதி (முதலமைச்சர் பொது நிவாரண நிதி)த் துறை,
சென்னை -9 (மூன்று படிகள்)

கூடுதல் தலைமைச் செயலாளர் / வருவாய் நிருவாக ஆணையர், சென்னை-5.

மாவட்ட ஆட்சியர், விருதுநகர் மாவட்டம்.

நிதி (முதலமைச்சர் பொது நிவாரண நிதி) துறை, சென்னை -9.

மாண்புமிகு முதலமைச்சர் அலுவலகம், சென்னை-9.

இருப்பு கோப்பு / உதிரி நகல்.

//ஆணைப்படி அனுப்பப்படுகிறது//

பிரிவு அலுவலர்
15/1/21